

Serial No. of Order	Date of Order	Order with Signature
4	6.12.89	<p>Heard. Admit. Issue notice to the respondents to show cause within 30 days from the date of receipt of the notice as to why this application should not be allowed. Requisites are said to have been filed. Office to verify and issue.</p> <p>As regards the prayer for issuance of interim order, Mr.P.Mohanty, learned counsel for the applicant xxx presses hard for issuing direction to the Railway Administration not to dispense with the services of the applicant in terms of the order issued, copy of which is at Annexure-4. According to Mr.Mohanty's submission this order was issued sometime in October, 1989 and it is likely that his services have been terminated in the meanwhile. However, ^{if services} it has not been terminated, the applicant should be allowed to continue.</p>
5	12.11.91	<p>There is no appearance on the side of the petitioner. Hence the case stands dismissed for default.</p> <p><i>PN</i> Vice-chairman from Member (A)</p>